

State Lotteries

8208. SHRI BAGUN SUMBRUI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State Government's who had sought the approval of the Centre to introduce State lotteries to raise non-tax resources; and

(b) the amount of money these lotteries are likely to bring in?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Nineteen States viz. Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Manipur, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal had sought permission to introduce lotteries.

(b) The amount of earnings of the States from their lotteries would differ from time to time depending upon the quantum of income from sale of tickets, expenditure on prize money, commission to agents and administrative expenses.

Indian Assistance to Sudan for Development of Sugar Mills

8209. SHRI CHINGWANG KONYAK: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that India had offered assistance to Sudan for development of sugar mills in that country;

(b) if so, the details thereof; and

(c) what are the sources of supply of equipment and finances for these projects in Sudan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) and (c) At the Solidarity meeting organised in March, 1981 at Khartoum by the UNIDO in cooperation

with the Sudanese Government for the industrial development of Sudan, India offered to assist Sudan, among other things, in the development of four sugar mills through supply of know-how and equipment from India and with the project finances being raised from multi lateral financial agencies or third countries.

'Mahadev Koli' Scheduled Tribe

8210. SHRI K. B. CHODHARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Mahadev Koli was specified as Scheduled Tribe in the Constitution (Scheduled Tribes) Order, 1950, in the erstwhile Bombay State;

(b) if so, whether people belonging to Mahadev Koli, in the districts of Bijapur, Karwar, Dharwar and Belgaum were eligible to claim benefits as Scheduled Tribes;

(c) whether Government are aware that the Mahadev Koli Tribe is omitted in the Constitution (Scheduled Tribes) Modification Order, 1956; and

(d) if so, the reasons therefor and the circumstances under which the Mahadev Koli Tribe came to be omitted in the Modification Order, 1956 in Karnataka State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) According to the Constitution (Scheduled Tribes) Order, 1950 as amended upto date the 'Koli Mahadev' has been specified as Scheduled Tribes for the erstwhile State of Bombay.

(b) Yes, Sir. The Koli Mahadev tribe was eligible to claim benefits as Scheduled Tribes in these areas.

(c) Yes, Sir.

(d) The Koli Mahadev community was omitted from the list of Scheduled Caste and Scheduled Tribes (Modification) Order 1956 because the erst-

while Mysore Government did not re-commanded its inclusion in the said list.

Formula for Distribution of Funds to Harijans

8211. DR. KRUPASINDHU BHOI: Will the Minister of PLANNING be pleased to state:

(a) whether the formula for the distribution of Rs. 100 crores allotted in 1980-81 budget for the betterment of the Harijans has just been evolved by the Planning Commission;

(b) whether the Central Ministries and the States did not furnish any proposal to utilise this amount till 31st March, 1981; and

(c) the details of the formula that has been worked out by the Planning Commission in this regard?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) The Planning Commission in consultation with the Ministry of Home Affairs, have jointly evolved a formula for the distribution of Rs. 100 crores allotted in 1980-81.

(b) Special Central Assistance is meant as an additive to States Plan. The proposals of the State Governments were received before 31st March, 1981.

(c) The components of the formula are:

(i) 40 per cent on the basis of scheduled caste population;

(ii) 10 per cent on relative backwardness of a State;

(iii) 10 per cent on the size of Special Component Plan;

(iv) 25 per cent on the number of Scheduled Castes families to be covered;

(v) 10 per cent on the programmes for relatively weaker and more exploited sections weaker and more exploited sections amongst the scheduled castes; and

(vi) 5 per cent on performance in implementation of (iii) (iv) and (v) above.

Setting up of Industries in Tamil Nadu

8212. SHRI A. G. SUBBURAMAN: Will the Minister of INDUSTRY be pleased to state:

(a) the names of the districts in Tamil Nadu which had been declared as 'industrially backward';

(b) the basis adopted for declaring so; and

(c) the action proposed by the Ministry to improve the conditions in the said declared areas?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) The following districts of Tamil Nadu have been identified as industrially backward eligible for Concessional Finance facilities from the All India Term Lending Financial Institutions:—

Dharmapuri, Kanyakumari, Madurai, North Arcot, Ramanathapuram, South Arcot, Thanjavur, Tiruchirappalli and Pudukkottai district.

Out of these districts the following three Areas/Tracts comprising 33 Taluks have been further identified as industrially backward for Central Investment Subsidy:—

Area I:—Comprising 12 Taluks (including Sub-Taluks) viz., Ramanathapuram, Mudukulathur, Sivaganga, Parmakudi, Thiruvadani, Karailudi and Thirupathur Taluks (from Ramanathapuram districts) Melur Taluks (from Madurai district) Padukkottai, Thirumayam, Alamguli and Kulathur Taluks (from Pudukkottai district).

Area II: Comprising 11 Taluks viz., Dharamapuri, Palacode, Hosur,